

ITEM NO.18

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4180-4181/2020

(Arising out of impugned final judgment and order dated 23-04-2019 in SA No. 610/2017 11-11-2019 in CMRA No. 10/2019 passed by the High Court of Judicature at Allahabad)

BADRI NARAIN SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 19263/2020 - EXEMPTION FROM FILING O.T. IA No. 19262/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-08-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Somesh Chandra Jha, AOR
Mr. Rahul Narang, Adv
Ms. Madhu Sharan, Adv
Mr. shakun Sharma, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request made on behalf of the Respondent-State, let the matter be adjourned for a week.

(PAWAN DALAL)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)